

ITEM NO.6

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 348/2022

BENZAEEER HEENA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.76348/2022-INTERVENTION/IMPLEADMENT
IA No. 87813/2022 - INTERVENTION/IMPLEADMENT
IA No. 76348/2022 - INTERVENTION/IMPLEADMENT
IA No. 87814/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 16-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Pinky Anand, Sr. Adv.
Ms. Sonia Mathur, Sr. Adv.
Mr. Ashwini Kumar Upadhyay, Adv.
Ms. Saudamini Sharma, Adv.
Ms. Asees Jasmine Kaur, Adv.
Ms. Asha Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR

For Respondent(s) Ms. Shahrukh Alam, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. M. Shaz Khan, Adv.
Ms. Sitwat Nabi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to appear and argue
in person is allowed.

Applications for impleadment are rejected.

Learned senior counsel for the petitioner seeks
some time to obtain instructions in view of the
proceedings in WP [C] No.10280/2022 which are stated

to have been filed by the petitioner in the Delhi High Court and the nature of proceedings.

We have also put to learned senior counsel whether in view of the allegation of respondent of irretrievable breakdown of marriage, would the petitioner be willing for a settlement by process of divorce by mutual consent on amounts being paid over and above the *Meher* fixed. In fact, we have brought to their notice that dissolution of marriage is also possible without the intervention of the Court through *Mubarat*.

Learned counsel seeks some time to obtain instructions.

List on 29.08.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)